GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA UNSTARRED QUESTION NO. 3015 ANSWERED ON 7th AUGUST 2025

SURVEY ON CHILD SAFETY IN VEHICLES

3015. Shri Krishna Prasad Tenneti:
Shri Magunta Sreenivasulu Reddy:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has undertaken any study or survey regarding child safety in vehicles over the last five years;
- (b) if so, the total number of child fatalities in road accidents across the country during the last five years, State and district-wise in Andhra Pradesh especially in Bapatla Lok Sabha Constituency and Prakasam district;
- (c) whether the Government has any laws/guidelines mandating specific safety measures for children in vehicles;
- (d) if so, the details regarding the total number of vehicles/individuals found to be violative of the above laws/guidelines during the last five years, State and district-wise in Andhra Pradesh and in Bapatla Lok Sabha Constituency and Prakasam district; and
- (e) whether the Government has any plans to modify/amend the existing laws to align with modern standards of child safety in vehicles, if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI)

(a) and (b) Government collects road accident data on a calendar year basis from States/Union Territories and publishes the data in

annual publication on 'Road Accidents in India'. The State/UT-wise number of persons killed in Road Accidents during 2018 to 2022 with age less than 18 years including the State of Andhra Pradesh is attached as Annexure I.

(c) to (e) Section 194B of the Motor Vehicles Act, 1988, has the provision of punishment for whoever drives a motor vehicle or causes or allows a motor vehicle to be driven with a child who, not having attained the age of fourteen years, is not secured by a safety belt or a child restraint system. Both the safety belt and child restraint system are intended to restrain the movement of the passenger.

As per Rule 125 (8) of Central Motor Vehicles Rules(CMVRs), 1989, Motor vehicles of category M1, excluding transport vehicles and special purpose vehicles, manufactured on and after 1st April, 2015, shall have a provision for installation of at least one child restraint system for all weight groups on at least one of the seating positions, as specified in AIS:072-2009.

As per Rule 138 (6) of Central Motor Vehicles Rules, 1989, on and after 1st April, 2016, the driver of motor vehicle of M1 category, manufactured on and after 1st October 2014, excluding transport vehicles and special purpose vehicles shall ensure that a child up to age of twelve years carried in the vehicle is seated in an appropriate child restraint system conforming to AIS:072-2009.

The Government in the Ministry of Road Transport and Highways vide G.S.R. 126(E) dated 15th February, 2022 mandated the use of Safety harness for children below four years and crash helmet which fits his head or bicycle helmet complying with [ASTM 1447]/ [European (CEN)BS EN 1080/BS EN 1078] till such time that the specifications are prescribed by the Bureau of Indian Standards under the Bureau of Indian Standards Act, 2016 (11 of 2016) for the child pillion passenger aged between nine months and four years.

The implementation/enforcement of the provisions of the CMVRs, 1989 comes under the purview of the respective State/UT Government.

ANNEXURE REFERRED TO IN REPLY TO PART (a) and (b) OF LOK SABHA UNSTARRED QUESTION NO. 3015 ANSWERED ON 07.08.2025 ASKED BY Shri Krishna Prasad Tenneti and Shri Magunta Sreenivasulu Reddy REGARDING SURVEY ON CHILD SAFETY IN VEHICLES

Number of Persons killed in road accidents during 2018 to 2022 with age less than 18 years										
S. NO.	State/UT	2018	2019	2020	2021	2022				
1	Andhra Pradesh	330	414	412	381	474				
2	Arunachal Pradesh	16	0	5	9	12				
3	Assam	138	195	239	282	173				
4	Bihar	385	682	641	649	1011				
5	Chhattisgarh	284	342	236	346	357				
6	Goa	11	8	8	0	2				
7	Gujarat	408	362	288	413	444				
8	Haryana	353	216	245	189	424				
9	Himachal Pradesh	96	90	54	54	73				
10	Jharkhand	246	473	193	197	278				
11	Karnataka	412	460	309	376	433				
12	Kerala	192	171	87	70	143				
13	Madhya Pradesh	911	867	717	839	881				
14	Maharashtra	465	379	268	373	454				
15	Manipur	15	11	9	5	8				
16	Meghalaya	0	25	12	24	8				
17	Mizoram	4	9	9	5	16				
18	Nagaland	2	0	4	2	4				
19	Orissa	336	275	219	203	226				
20	Punjab	203	979	189	166	157				
21	Rajasthan	613	501	396	382	485				
22	Sikkim	6	2	3	0	4				
23	Tamil Nadu	684	926	499	460	579				
24	Telangana	340	285	399	293	306				
25	Tripura	11	12	11	6	10				
26	Uttarakhand	76	54	28	37	66				
27	Uttar Pradesh	2764	2688	1262	1447	1909				
28	West Bengal	376	345	284	326	347				
29	Andaman &									
2 3	Nicobar Islands	1	0	2	0	0				
30	Chandigarh	11	9	6	5	3				

31	Dadra & Nagar Haveli	3	4	3	5	7
32	Daman & Diu	3	3	0	0	0
33	Delhi	84	63	35	22	41
34	Jammu & Kashmir	61	92	41	193	184
35	Ladakh				0	0
36	Lakshadweep	0	0	0	1	0
37	Puducherry	17	8	4	4	9
	Total	9857	10950	7117	7764	9528

Note: 1 Data of Daman & Diu is included in Dadra & Nagar Haveli from 2020 onwards.

2. Data have been reconciled for West Bengal for the calendar year 2019 & 2020 and Tamil Nadu for the calendar year 2018 to 2020.
